

C. A. T. Bench, JAIPUR

(B)

Date of Order	Orders OA 479/93
9.11.93	<p>Mr.R.N.Mathur - counsel for applicant.</p> <p>Heard the learned counsel for the applicant.</p> <p>We would not like to enter into any controversy of about the facts whether any ^{The} charge-sheet has been issued or not. The applicant may file a representation taking all the preliminary objections raised in the O.A. and should get the representation decided by the disciplinary authority at the earliest. After the dicision of the disciplinary authority if there is any grievance, the applicant may file a fresh O.A. The O.A. is dismissed disposed of.</p> <p><i>Q</i> (O.P.Sharma) Member (A)</p> <p><i>D.L.Mehta</i> (D.L.Mehta) Vice Chairman.</p> <p>Copy sent to the aff. Serial no 11 (M. Bhansali) on 10/11/93 Date A</p> <p>Second copy 10/11/93</p> <p>Mr. Mehta 11/11/93</p>